

SLP(C)No. 242 OF 2002  
ITEM No.206

Court No. 1

SECTION XIV  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.242/2002  
(From the judgement and order dated 17/08/2001 in PC 82/87  
of The HIGH COURT OF DELHI AT N. DELHI)

ILLACHI DEVI(D) BY LRS. & ORS.

Petitioner (s)

VERSUS

JAIN SOCTY,PROTECTN.OFORPHANS INDIA &ORS

Respondent (s)

(With prayer for interim relief)  
( For Final Disposal )

Date : 28/03/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE S.B. SINHA  
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner (s) Mr. Jugal Kishore Seth, Adv.  
Ms. Madhu Sikri,Adv.  
Ms. Shalini Kapoor, Adv.

For Respondent (s) Mr. Sudhir Nandrajog,Adv.

UPON hearing counsel the Court made the following  
O R D E R

As prayed, the matter is adjourned for four weeks.

(D.P. WALIA)(S. KRISHNAN)  
COURT MASTERCOURT MASTER